

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

IA 2034/2021 in C.P.(IB)1386/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE**
TELECOM LIMITED

Section 60(5), 12(2) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2034/2021 in C.P.(IB)1386/MB/2017

- 1) Ms. Kriti Kalyani, Ld. Counsel for the Resolution Professional and Mr. H.P. Singh, Proxy Counsel for the DOT are present.
- 2) Proxy Counsel for the DOT informs that the Arguing Counsel is held up before the Hon'ble Supreme Court in another matter; thus, seeks some time to proceed further in the present matter and seeks leave of this Bench to adjourn the matter to some other date. Leave as prayed is allowed.
- 3) Stand over to 03.07.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)